



1 MCRC-19953-2019
IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL
ON THE 15th OF OCTOBER, 2025
MISC. CRIMINAL CASE No. 19953 of 2019

MAHENDRA SINGH
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Umakant Sharma -Senior Advocate with Shri Amit Tiwari, Advocate
for the applicant.

Shri Madan Singh- Advocate for the respondent No.2.

Shri Gitesh Singh Thakur-G.A. for the respondent/State.

ORDER

This MCRC has been filed by the applicant under Section 439(2) of Cr.P.C.
for cancellation of bail order dated 16.02.2018 passed in M.Cr.C.No. 3481/2018
whereby respondent No.2/accused was released on bail.

2. Learned senior counsel for the applicant submits that respondent No.2
is habitual offender and number of cases are pending against him. It is urged that
applicant has lodged a written report to SP to the effect that respondent No.2 is
pressurizing and threatening applicant not to give evidence against him. On above
grounds, it is urged that respondent No.2 has violated condition of bail order
dated 30.04.2019. Therefore, his bail be cancelled.

3. Learned counsel for the respondent/State submits that respondent No.2
is having criminal antecedents but he fairly admitted that trial is almost over and
all witnesses have been examined and only I.O. remains to be cross-examined.

4. Learned counsel for the respondent No.2 submits that in the instant



case, trial is almost over and all witnesses have been examined and only I.O. remains to be cross-examined. Therefore, no case for cancellation of bail is made out. On above grounds, it is urged that application of cancellation of bail filed by the applicant be dismissed.

5. Heard learned counsel for the parties and perused the record.

6. Applicant has filed written complaint to SP with respect to threatening and pressurizing the witnesses against respondent No.2 on 06.05.2019. Perusal of the case diary reveals that complaint filed by the applicant was inquired and it was found that no threat or pressure has been exerted on applicant to change the evidence. Present petition is pending since 2019. Respondent No.2 has been released on bail vide order dated 16.02.2018 passed in M.Cr.C. No. 3481/2018. As per submission of respondent No.2, all witnesses have been examined and only I.O. remains to be cross-examined.

7. In view of aforesaid, no case for cancellation of bail is made out. Therefore, petition filed by the the applicant is **dismissed**.

(ACHAL KUMAR PALIWAL)
JUDGE

L.R.